



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

## NOTIFICATION

The 14th August, 2013

No. LGL.109/2008/53.— The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

### ASSAM ACT NO. XVII OF 2013

(Received the assent of the Governor on 8th August, 2013)

THE ASSAM ENTRY TAX (AMENDMENT) ACT, 2013

**AN  
ACT**

further to amend the Assam Entry Tax Act, 2008.

**Preamble.**

Whereas it is expedient further to amend the Assam Entry Tax Act, 2008, hereinafter referred to as the principal Act, in the manner hereinafter appearing; Assam  
Act  
XII of  
2008.

It is hereby enacted in the Sixty-fourth Year of Republic of India as follows:-

**Short title, extent and commencement.**

1. (1) This Act may be called the Assam Entry Tax (Amendment) Act, 2013.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment of Schedule.**

2. In the principal Act, in the Schedule, for Serial No. 51 with entries thereto, the following shall be substituted, namely:—

“51. (i) Chemicals excluding plastic granules	2;
(ii) Plastic granules	1”.

**MOHD. ABDUL HAQUE,**  
Commissioner and Secretary to the Govt. of Assam,  
Legislative Department, Dispur.